THE HIGH COURT OF MEGHALAYA SHILLONG

No. HCM.II/403/pt/2013 ____

Dated 31st March, 2015.

NOTIFICATION.

The High Court of Meghalaya, pursuant to its Full Court Meeting held on 31st March, 2015, and in exercise of its powers under Rule 7(C) (15) of Chapter II (Powers and duties of the Registrar General and Administrative Business of the Court) is pleased to amend Guideline 3(b) of the Guidelines for designating an Advocate as Senior Advocate by the High Court of Meghalaya under the provision of section 16 (21) of the Advocates act, 1961, by deleting the words "five year practice should be in the High Court of Meghalaya" and the amended guidelines shall now be read as "(b) has minimum of ten years standing as Advocate in any Court, namely, the Supreme of India, the High Courts and District Courts)"

Further after Guideline No.12, Guideline namely seriatim No.13 shall be read as, "The Chief Justice and Full Court may from time to time in respect of any individual case, relax any of conditions or/and requirements of guidelines as provided for designating an Advocate as Senior Advocate by the High Court of Meghalaya as contained in the High Court Rules of Meghalaya, set out hereinabove.

REGISTRAR GENERAL

Memo. No. HCM.II/403/pt/2013 935A

Dated 31st March, 2015.

Copy to:-

- 1. The Director Printing and Stationery, Meghalaya Government Press with a request to publish this notification in the next issue of the Gazette.
- 2. The Advocate General, Government of Meghalaya.
- 3. The Additional Advocate General, Government of Meghalaya.
- 4. The Registrar-cum-Head Private Secretary to Hon'ble Chief Justice, High Court of Meghalaya, Shillong.
- The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 6. The Deputy Registrar, High Court of Meghalaya, Shillong.

- 7. The Assistant Registrar, High Court of Meghalaya, Shillong.
- 8. The Librarian-cum-Research Officer, High Court of Meghalaya, Shillong.
- The Private Secretary to Hon'ble Mr. Justice T.N.K.Singh, High Court of Meghalaya, Shillong.
- 10. The Private Secretary to Hon'ble Mr. Justice S.R. Sen, High Court of Meghalaya, Shillong.
- 11. The System Analyst, High Court of Meghalaya, Shillong for uploading this Notification in the official website.
- 12. The President/Secretary, High Court Bar Association, Shillong.

13. Office file.

REGISTRAR GENERAL